

ACT No. III OF 1868.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 7th February 1868.)

An Act to authorize the Local Government of the Panjáb to invest any person with the powers of an Assistant Commissioner or Tahsildár.

1. The Local Government may, by notification in the official *Gazette*,
Local Government may invest persons with certain powers. invest any person with the powers of an Assistant Commissioner with full powers, or of an Assistant Commissioner with special powers, or of an Assistant Commissioner with ordinary powers, or of a Tahsildár, as described in Act No. XIX of 1865, within such local limits as it may think proper, and may from time to time withdraw any of such powers.

The Local Government may also by such notification as aforesaid direct that any of the powers conferred under this Act shall be exercised only with reference to such class of suits as may be specified in the notification.

2. When any of the powers conferred under this Act shall be exercised
Decision of Court consisting of persons exercising powers under Act. by three or more persons, sitting together as a Court and each invested with the same powers, the decision of the majority of such persons shall be deemed to be the decision of the Court.

3. All decrees and proceedings heretofore passed and taken by any person
Saving of past decrees. invested by the Local Government, otherwise than under Act No. XIX of 1865, with powers to try and decide civil suits, shall be as valid as if this Act had then been passed and such powers had been conferred hereunder.

4. This

Extent of Act.

4. This Act shall extend only to the territories for the time being under the government of the Lieutenant Governor of the Panjáb.